

## Annexure 8

Name of Corporate Debtor: SES Energy Services India Private Limited; Date of commencement of CIRP: November 25, 2022; List of creditors as on: August 16, 2024

(Amount in INR)

## List of operational creditors (Other than Workmen and Employees and Government Dues)

Sr. No.	Name of creditor	Details of Claim recieved		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt (DD/MM/YYYY)	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% Voting Share in CoC					
1	Balance Point Control Services (BPCS) B.V. (Formerly know as Superior Energy Services (SPN) B.V)	17-Feb-23	179,430,871	179,430,871	Operational	-	No	No	45.60%	-	-	-	-	Note 9
2	Ellison Oil Field Services Private Limited	21-Feb-24	226,857,089	116,577,461	Operational	-	No	No	29.62%	-	-	110,279,629	-	Note 6
3	SESI LLC USA - OC	17-Feb-23	98,719,986	98,719,986	Operational	-	No	Yes	-	-	-	-	-	
4	Citoc Ventures Private Limited	13-Dec-23	337,617,662	73,389,558	Operational	-	No	No	18.65%	-	-	264,228,105	-	Note 5
5	1105 Peter's Road LLC	17-Feb-23	30,106,508	30,106,508	Operational	-	No	Yes	-	-	-	-	-	
6	CSI Technologies, L.L.C	7-Dec-23	18,528,758	20,133,670	Operational	-	No	Yes	-	-	-	-	-	
7	Oil Field Warehouse and Services Private Limited	17-Dec-22	14,259,204	13,937,817	Operational	-	No	No	3.54%	-	-	-	-	
8	SPM Oil & Gas Inc.	15-Feb-23	4,023,578	4,023,578	Operational	-	No	No	1.02%	-	-	-	-	
9	VP PLC - Airpac Rentals	20-Feb-23	2,818,253	2,818,253	Operational	-	No	No	0.72%	-	-	-	-	
10	TrioFeb India Private Limited	9-Jan-23	6,403,723	1,883,300	Operational	-	No	No	0.48%	-	-	4,520,423	-	
11	Shree Ganesh Fuel centre	15-May-23	577,770	383,170	Operational	-	No	No	0.10%	-	-	194,600	-	Note 4
12	Syno Pumps(I) Pvt Limited		286,729	191,750	Operational	-	No	No	0.05%	-	-	94,979	-	
13	Suresh Electric Solution	17-Dec-22	228,305	221,100	Operational	-	No	No	0.06%	-	-	7,205	-	
14	Hotel Kailash International	9-Dec-22	178,492	178,492	Operational	-	No	No	0.05%	-	-	-	-	
15	Thar Hospital and multispeciality centre	24-Apr-23	339,097	27,506	Operational	-	No	No	0.01%	-	-	311,591	-	
16	Deep Industries Limited	16-Dec-22	154,389,432	-	Operational	-	No	No	-	-	-	154,389,432	-	
17	J P Singhal & Co	16-Dec-22	2,168,646	-	Operational	-	No	No	-	-	-	2,168,646	-	
18	Sach Electro Mech Pvt Ltd	17-Jan-23	20,694,239	-	Operational	-	No	No	-	-	-	20,694,239	-	
19	VSR Infrastructure	19-Dec-22	432,459	-	Operational	-	No	No	-	-	-	432,459	-	
20	O & G skills India Pvt Ltd	10-Apr-23	6,924,240	-	Operational	-	No	No	-	-	-	6,924,240	-	Note 8
21	Skypack logistics Pvt Ltd	10-May-24	995,920	-	Operational	-	No	No	-	-	-	995,920	-	
	<b>Total</b>		<b>1,105,980,963</b>	<b>542,023,021</b>	-	-	-	-	-	-	-	<b>565,562,855</b>	-	

## Notes:

1. The above list of creditors reflects claims received by IRP/RP and verified as on August 16, 2024.

2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Erstwhile RP.

3. The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

4. As per regulation 12 of CIRP Regulations ("RFRP") if a creditor fails to submit its claim with proof within the time stipulated in the public announcement, such creditor may submit its claim with proof to the interim resolution professional, up to the date of issue of request for resolution plans or ninety days from the insolvency commencement date, whichever is later. Provided further that the creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. Accordingly the claim has been verified basis the updated regulations.

5. The debt of the Chaudhary Cranes and Logistics, Skypack Logistics Pvt Ltd, Vasundhara Industries, APL International, Gainwell Commosales Pvt Ltd, Nangia & Co LLP, Chandan Chemicals, Global Infrastructures Engineering, Tubestor Oil and Gas Services Private Limited, SPA Cargo Services, Parveen Industries and Assistant Commissioner of CGST & Central Excise - Maharashtra have been assigned to Citoc Ventures Private Limited through a debt assignment agreement. The date of the latest assignment agreement has been indicated as the date of receipt of claim in the above table.

6. The Debt of White Star Pump Company LLC, Geo Tech International Pvt Ltd, Tan Singh Chauhan, Hotel Kalinga Palace, Trident Logistics Services, Lalitha Logistics, Hitkari & Swaraj enterprises, Kailash Enterprises, Carlton Industrial Engineers LLP, Trishulya Offshore, Saurabh Singh, Gopal Jha, M/s Kiran Construction, Pramod kumar, Trident Logistics, MFC transport pvt ltd and Rahul modi have been assigned to Ellison Oil Field services Pvt Ltd through a debt assignment agreement. The date of the latest assignment agreement has been indicated as the date of receipt of claim in the above table.

7. The claim from CSI Technologies, L.L.C (a related party) ("Claimant") was received on December 7, 2023. In its claim form, the Claimant valued its USD denominated claim in Indian currency/INR basis the exchange rate prevailing on 18 February 2022 (1 USD/75.03 INR). However, Regulation 15 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 prescribes that the claims denominated in foreign currency are required to be valued in Indian currency basis the official exchange rate published by the Reserve Bank of India as on the corporate debtor's insolvency commencement date. The corporate insolvency resolution process was initiated against SES Energy Services India Private Limited on 25 November 2022. Accordingly, the prescribed exchange rate prevailing as on 25 November 2022 (1 USD/INR 81.5289) has been considered by the resolution professional while verifying the Claimant's USD denominated claim in INR.

8. The claim is not received as per the format prescribed in the CIRP regulations. Additionally, the claims are not reflected in the financial statements of the corporate debtor.

9. The claim was Earlier in the name of Superior Energy Services (SPN) B.V which was a Related party of the Corporate Debtor. Vide an e-mail dated 9 May 2024, Superior Energy Services Inc., the holding company of SES BV and the Corporate Debtor, confirmed to the Resolution professional that SES BV has transferred the entirety of its shareholding in Balance Point BV to MBPS, thus now it being a claim of a non-related Party, they will form a part of Reconstituted CoC